

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Dated : 28<sup>th</sup> August, 2012**

**Appeal No. 123 of 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Gujarat Urja Vikas Nigam Ltd. ...Appellant (s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Ms. Swapna Seshadri**  
**Counsel for the Respondent(s): Mr. Varun K. Chopra for R.2**

**ORDER**

The learned counsel for the Appellant submits that all the Respondents have been served. Commission is not represented through any counsel.

Mr. Varun K. Chopra is filing Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is permitted to file the same on or before 21.09.2012 after serving copy on the other side.

Post the matter on **03.10.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
**ts/vs**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**